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Hon. S. Zaheer Hasan, V.C. (J.)

Hon. Ajay Johri, member (A)

The applicant has rushed to this Tribunal in anticipation of receipt of order of removal from service. At page 28 of the application he has annexed a copy of ~~an~~ the order which has not been served on him. This order is dated 20-1-1986. The very fact that the applicant is still in service and that the order has not yet been served on him, though it is dated 20-1-1986, indicates that his suspicion that he is going to be removed is based ~~entirely~~ on conjectures.

There being no particular

order against which the applicant is seeking relief, this application is rejected at the admission stage.

2-7-1986 V.C. Member (A)